

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 26th MARCH, 2018

No. 72 A: The Judicial Officers named in Column no. 02 are transferred/ posted as Judicial Magistrate at the places mentioned against their names given in Column no. 03 of the table below;

Also in exercise of powers conferred under sub-section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class, with immediate effect, upon the Judicial officers named in Column no. 2 for the Districts mentioned against their names, given in Column no. 3 of the table below;

Further, in exercise of powers conferred under sub-section 3 (a) of Section 12 of the said Criminal Procedure Code, these officers are also designated as **Sub-Divisional Judicial Magistrates**, with immediate effect, for the Subdivision noted against their respective names in "(c)" of Column no. 3 of the said table.

Sl. No.	Name of the officer with designation and present place of posting	(a) Station transferred/ posted to (b) Name of the Judgeship (c) Name of the Sub-division	Designation of the officers after vesting the powers of SDJM & others
01	02	03	04
1.	Sri Manoranjan Kumar No. II, Civil Judge (Jr. Div.), Dhanbad	(a) Bokaro (b) Bokaro (c) Bokaro	S.D.J.M.-cum-Judge In-charge, Bokaro
2.	Ms. Kumari Jiv, J.M.-cum-Addl. Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Dhanbad	(a) Chaibasa (b) Chaibasa (c) Chaibasa	S.D.J.M.-cum-Judge In-charge-cum-P.M. (J.J. Board), Chaibasa
3.	Rajesh Kumar No. II, Railway Judicial Magistrate, Ranchi	(a) Chaibasa (b) West Singhbhum at Chaibasa (c) Porahat	S.D.J.M.-cum-Addl. Civil Judge (Junior Division), Chaibasa (Porahat)
4.	Sri Ananda Singh, S.D.J.M.-cum-Judge In-charge-cum-P.M. (J.J. Board), Godda	(a) Chatra (b) Chatra (c) Chatra	S.D.J.M.-cum-Judge In-charge-cum-Civil Judge (Junior Division)-cum-P.M. (J.J. Board), Chatra
5.	Sri Kusheshwar Sinku, S.D.J.M.-cum-Judge In-charge, Bokaro	(a) Madhupur (b) Deoghar (c) Madhupur	S.D.J.M., Deoghar (Madhupur)
6.	Sri Shashi Bhushan Sharma, J.M.-cum-Judge In-charge, Ranchi	(a) Dhanbad (b) Dhanbad (c) Dhanbad	S.D.J.M.-cum-Judge In-charge, Dhanbad
7.	Sri Sindhu Nath Lamay, Judicial Magistrate-cum-Civil Judge (Jr. Div.), Jamshedpur	(a) Garhwa (b) Garhwa (c) Garhwa	S.D.J.M.-cum-Civil Judge (Junior Division)-cum-P.M. (J.J. Board), Garhwa
8.	Ms. Richa Srivastava, S.D.J.M.-cum-P.M. (J.J. Board), Hazaribagh	(a) Giridih (b) Giridih (c) Giridih	S.D.J.M.-cum-Civil Judge (Junior Division)-cum-P.M. (J.J. Board), Giridih
9.	Sri Arun Kumar Dubey, S.D.J.M.-cum-Judge In-charge-cum-Civil Judge (Junior Division)-cum-P.M. (J.J. Board), Simdega	(a) Godda (b) Godda (c) Godda	S.D.J.M.-cum-Judge In-charge-cum-P.M. (J.J. Board), Godda
10.	Sri Parth Sarthi Ghosh, S.D.J.M.-cum-Judge In-charge-cum-P.M. (J.J. Board), Chaibasa	(a) Hazaribagh (b) Hazaribagh (c) Hazaribagh	S.D.J.M.-cum-P.M. (J.J. Board), Hazaribagh
11.	Ms. Shweta Kumari No. II, S.D.J.M.-cum-Judge In-charge-cum Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Chatra	(a) Jamshedpur (b) Jamshedpur (c) Jamshedpur	S.D.J.M.-cum-P.M. (J.J. Board), Jamshedpur
12.	Md. Umar, Railway Judicial Magistrate, Dhanbad	(a) Koderma (b) Koderma (c) Koderma	S.D.J.M.-cum-Judge In-charge, Koderma
13.	Ms. Nitasha Barla, Civil Judge (Jr. Div.)-cum-J.M., Ranchi	(a) Khunti (b) Khunti (c) Khunti	S.D.J.M.-cum-Civil Judge (Junior Division)-cum-Judge In-charge-cum-P.M. (J.J. Board), Khunti
14.	Ms. Kamala Kumari, Civil Judge (Jr. Div.)-cum-Judge In-charge, Hazaribagh	(a) Latehar (b) Latehar (c) Latehar	S.D.J.M.-cum-Judge In-charge-cum-Civil Judge (Junior Division)-cum-P.M. (J.J. Board), Latehar
15.	Sri Ajay Kumar Guria, S.D.J.M.-cum-Judge In-charge, Dhanbad	(a) Ranchi (b) Ranchi (c) Ranchi	S.D.J.M., Ranchi
16.	Sri Alok Kumar, S.D.J.M., Madhupur (Deoghar)	(a) Simdega (b) Simdega (c) Simdega	S.D.J.M.-cum-Judge In-charge-cum-Civil Judge (Junior Division)-cum-P.M. (J.J. Board), Simdega



By order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 1414 /Apptt

Dated Ranchi the 26th March, 2018

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.


26.3.18
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 26TH MARCH, 2018

No. 73 A: The Judicial Officers named in Column no. 02 are transferred/ posted as Judicial Magistrate at the places mentioned against their names given in Column no. 03 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officers named in Column no. 02 to be exercised at their respective places of new posting, shown in Column no. 03 of the table:-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting on transfer
01	02	03
1.	Sri Bishwanath Oraon, Judicial Magistrate-cum-Civil Judge (Junior Division), Dhanbad	Bokaro
2.	Sri Kamal Ranjan, J.M.-cum-Addl. Civil Judge (Jr. Div.)-cum-Judge In-charge, Jamshedpur	Deoghar
3.	Ms. Manju Kumari, S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Giridih	Dhanbad
4.	Sri Arbind Kachchap, Judicial Magistrate-cum-Addl. Civil Judge (Jr. Div.), Jamshedpur	Dhanbad
5.	Ms. Sushila Soreng, S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-Judge In-charge-cum-P.M. (J.J. Board), Khunti	Jamshedpur
6.	Sri Manoj Kumar Sharma, S.D.J.M., Ranchi	Jamshedpur
7.	Sri Abhishek Prasad, Judicial Magistrate-cum-Judge In-charge, Deoghar	Ranchi
8.	Sri Vishal Gaurav, S.D.J.M.-cum-P.M. (J.J. Board), Jamshedpur	Ranchi
9.	Ms. Sama Roshini Kullu, J.M. 1 st Class-cum-Addl. Civil Judge (Jr. Div.), Bokaro	Garhwa

Accordingly, the aforesaid officers are directed to join their new assignment at the Judgeships as mentioned in Column No. 03 of the table above before concerned Principal District & Sessions Judges/ Judicial Commissioner, Ranchi, with immediate effect.


Further, the concerned Principal District and Sessions Judges/ Judicial Commissioner, Ranchi are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 1416 /Apptt

Dated Ranchi the 26th March, 2018

Copy forwarded to the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.


Registrar General 26.3.18

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 26th MARCH, 2018

No. 74 A: The Judicial Officers named in Column no. 2 of the table below are transferred/posted as Railway Judicial Magistrates to try cases under the Indian Railways Act and under the R.P. (U.P.) Act at the respective Railway Court mentioned in Column No. 4 of the table, which they are competent to try under the Code of Criminal Procedure, 1973 (Act 2 of 1974).

In exercise of powers conferred under Sub-Section 3 of Section 11 of the Code of Criminal Procedure, 1973, the High Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the officers named in Column no. 2 for the territorial jurisdictions mentioned against their respective names, given in Column no. 3 of the table below.

These officers are also vested with the powers conferrable on a Judicial Magistrate of the 1st class to try summarily the cases under the Indian Railways Act, as are covered under Section 260 of the Code of Criminal Procedure, 1973. They are also conferred with the powers to take cognizance of such cases which they have been authorized to try in their respective territorial jurisdictions: -

Sl. No.	Name of the officer with designation and present place of posting	Name of the station where he would be posted in the Court of Railway Judicial Magistrate	Jurisdictions for which power is being vested
01	02	03	04
1.	Sri Manoj Kumar prajapati, S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Garhwa	Deoghar (Madhupur)	Deoghar, Dumka, Jamtara, Giridih and Koderma
2.	Sri Arjun Saw, S.D.J.M.-cum-Addl. Civil Judge (Jr. Div.), Chaibasa (Porahat)	Dhanbad	Dhanbad, Koderma, Chatra and Giridih
3.	Sri Abhishek Kumar, Railway Judicial Magistrate, Deoghar (Madhupur)	Ranchi	Ranchi, Hazaribagh, Gumla, Lohardaga and Simdega

By order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 1418 /Apptt

Dated Ranchi the 26th March, 2018

Copy forwarded to the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.


26.3.18
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 26TH MARCH, 2018

No. 75 A: The Judicial Officers named in Column No. 02 are transferred and posted as Registrars/ Judges In-charge, Civil Courts, at the places mentioned against their respective names in Column no. 3 of the table below, to do the administrative duties in those Judgeships :-

Sl No.	Name of the officer with designation and present place of posting	Station where duties are to be performed
01	02	03
1.	Sri Manoranjan Kumar No. II, Civil Judge (Junior Division), Dhanbad	Bokaro
2.	Ms. Kumari Jiv, J.M.-cum-Addl. Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Dhanbad	Chaibasa
3.	Sri Ananda Singh, S.D.J.M.-cum-Judge In-charge-cum-P.M. (J.J. Board), Godda	Chatra
4.	Sri Kamal Ranjan, J.M.-cum-Addl. Civil Judge (Jr. Div.)-cum-Judge In-charge, Jamshedpur	Deoghar
5.	Sri Shashi Bhushan Sharma, J.M.-cum-Judge In-charge, Ranchi	Dhanbad
6.	Sri Arun Kumar Dubey, S.D.J.M.-cum-Judge In-charge-cum-Civil Judge (Junior Division)-cum-P.M. (J.J. Board), Simdega	Godda
7.	Sri Sandeep Nishit Bara, S.D.J.M.-cum-Judge In-charge-cum-Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Latehar	Hazaribagh
8.	Sri Manoj Kumar Sharma, S.D.J.M., Ranchi	Jamshedpur
9.	Md. Umar, Railway Judicial Magistrate, Dhanbad	Koderma
10.	Ms. Nitasha Barla, Civil Judge (Jr. Div.)-cum-J.M., Ranchi	Khunti
11.	Ms. Kamala Kumari, Civil Judge (Jr. Div.)-cum-Judge In-charge, Hazaribagh	Latehar
12.	Sri Abhishek Prasad, Judicial Magistrate-cum-Judge In-charge, Deoghar	Ranchi
13.	Sri Alok Kumar, S.D.J.M., Deoghar (Madhupur)	Simdega

By order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 1420 /Apptt

Dated Ranchi the 26th March, 2018

Copy forwarded to the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.


26.3.18
Registrar General

HIGH COURT OF JHARKHAND, RANCHI**NOTIFICATION****THE 26TH MARCH, 2018**

No. 76 A: The Judicial officers named in Column no. 02 are transferred/ posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officers concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2002 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officers concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.	Designation of the officers after vesting the powers of Civil Judge (Junior Division) & others
01	02	03	04	05
1.	Sri Bishwanath Oraon, J.M.-cum-Civil Judge (Jr. Div.), Dhanbad	(a) Civil Judge (Junior Division) (b) Bokaro (c) Bokaro	(a) Rs. 1,00,000/- within the local limits of Bokaro Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Bokaro Munsifi	J.M.-cum-Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Bokaro
2.	Sri Ananda Singh, S.D.J.M.-cum-Judge In-charge-cum-P.M. (J.J. Board), Godda	(a) Civil Judge (Junior Division) (b) Chatra (c) Chatra	(a) Rs. 1,00,000/- within the local limits of Chatra Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Chatra Munsifi	S.D.J.M.-cum-Judge In-charge-cum-Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Chatra
3.	Ms. Rajshree Aparna Kujur, J.M.-cum-Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Bokaro	(a) Civil Judge (Junior Division) (b) Dhanbad (c) Dhanbad	(a) Rs. 1,00,000/- within the local limits of Dhanbad Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Dhanbad Munsifi	Civil Judge (Jr. Div.), Dhanbad
4.	Sri Arbind Kachchap, J.M.-cum-Addl. Civil Judge (Jr. Div.), Jamshedpur	(a) Civil Judge (Junior Division) (b) Dhanbad (c) Dhanbad	(a) Rs. 1,00,000/- within the local limits of Dhanbad Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Dhanbad Munsifi	J.M.-cum-Civil Judge (Jr. Div.), Dhanbad
5.	Sri Sindhu Nath Lamay, J.M.-cum-Civil Judge (Jr. Div.), Jamshedpur	(a) Civil Judge (Junior Division) (b) Garhwa (c) Garhwa	(a) Rs. 1,00,000/- within the local limits of Garhwa Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Garhwa Munsifi	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Garhwa
6.	Ms. Richa Srivastava, S.D.J.M.-cum-P.M. (J.J. Board), Hazaribagh	(a) Civil Judge (Junior Division) (b) Giridih (c) Giridih	(a) Rs. 1,00,000/- within the local limits of Giridih Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Giridih Munsifi	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Giridih
7.	Sri Sandeep Nishith Bara, S.D.J.M.-cum-Judge In-charge-cum-Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Latehar	(a) Civil Judge (Junior Division) (b) Hazaribagh (c) Hazaribagh	(a) Rs. 1,00,000/- within the local limits of Hazaribagh Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Hazaribagh Munsifi	Civil Judge (Jr. Div.)-cum-Judge In-charge, Hazaribagh
8.	Ms. Sushila Soreng, S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-Judge In-charge-cum-P.M. (J.J. Board), Khunti	(a) Civil Judge (Junior Division) (b) Jamshedpur (c) Jamshedpur	(a) Rs. 1,00,000/- within the local limits of Jamshedpur Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Jamshedpur Munsifi	J.M.-cum-Civil Judge (Jr. Div.), Jamshedpur
9.	Ms. Nitasha Barla, Civil Judge (Jr. Div.)-cum-J.M., Ranchi	(a) Civil Judge (Junior Division) (b) Khunti (c) Khunti	(a) Rs. 1,00,000/- within the local limits of Khunti Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Khunti Munsifi	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-Judge In-charge-cum-P.M. (J.J. Board), Khunti

[Handwritten signature]

10.	Ms. Kamala Kumari, Civil Judge (Jr. Div.)-cum-Judge In-charge, Hazaribagh	(a) Civil Judge (Junior Division) (b) Latehar (c) Latehar	(a) Rs. 1,00,000/- within the local limits of Latehar Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Latehar Munsifi	S.D.J.M.-cum-Judge In-charge-cum-Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Latehar
11.	Sri Vishal Gaurav, S.D.J.M.-cum-P.M. (J.J. Board), Jamshedpur	(a) Civil Judge (Junior Division) (b) Ranchi (c) Ranchi	(a) Rs. 1,00,000/- within the local limits of Ranchi Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Ranchi Munsifi	Civil Judge (Jr. Div.)-cum-J.M., Ranchi
12.	Sri Alok Kumar, S.D.J.M., Deoghar (Madhupur)	(a) Civil Judge (Junior Division) (b) Simdega (c) Simdega	(a) Rs. 1,00,000/- within the local limits of Simdega Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Simdega Munsifi	S.D.J.M.-cum-Judge In-charge-cum-Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Simdega

By order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 1422 /Apptt

Dated Ranchi the 26th March, 2018

Copy forwarded to the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.


26.3.18
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 26th March, 2018

No. 77 A: The Officers named in Column No.2 are transferred and/ posted as Civil Judge (Senior Division) in the Judgeships to be stationed ordinarily at places as mentioned in Column No.3 of the table given below:-

Sl. No	Name of the officers with designation and present place of posting (with Judgeship / Department).	a) Designation at the new station. b) Place where the officer is to be ordinarily stationed at. c) Name of the Judgeship in which appointed on transfer.
1	2	3
1.	Mr. Kumar Kranti Prasad, Chief Judicial Magistrate, Deoghar	a) Civil Judge (Senior Division) b) Chatra c) Chatra
2.	Mr. Amresh Kumar, Chief Judicial Magistrate, Dumka	a) Civil Judge (Senior Division) b) Godda c) Godda
3.	Mr. Yogesh Kumar, Chief Judicial Magistrate, Giridh	a) Civil Judge (Senior Division) b) Dumka c) Dumka
4.	Mrs. Garima Mishra, Chief Judicial Magistrate, Hazaribagh	a) Civil Judge (Senior Division) b) Deoghar c) Deoghar
5.	Mr. Gati Krishna Tiwary, Chief Judicial Magistrate, Jamshedpur	a) Civil Judge (Senior Division) b) Hazaribagh c) Hazaribagh
6.	Mr. Onkar Nath Choudhary Chief Judicial Magistrate, Seraikela	a) Civil Judge (Senior Division) b) Jamshedpur c) Jamshedpur
7.	Mr. Niraj Kumar Vishwakarma, Civil Judge (Senior Division)-I-cum-A.C.J.M., Ranchi	a) Civil Judge (Senior Division) b) Seraikela c) Seraikela
8.	Mr. Anil Kumar No. 2, Civil Judge (Senior Division)-I-cum-A.C.J.M. Jamshedpur	a) Civil Judge (Senior Division) b) Giridh c) Giridh
9.	Mr. Vijay Kumar Srivastava, Civil Judge (Senior Division)-I-cum-A.C.J.M., Chatra	a) Civil Judge (Senior Division) b) Ranchi c) Ranchi
10.	Mr. Bimlesh Kumar Sahay, Civil Judge (Senior Division)-I-cum-A.C.J.M., Daltonganj	a) Civil Judge (Senior Division) b) Giridh c) Giridh
11.	Mr. Ajay Kumar Singh, Civil Judge (Senior Division)-I-cum-A.C.J.M., Deoghar	a) Civil Judge (Senior Division) b) Dhanbad c) Dhanbad
12.	Mr. Kumar Pawan, Civil Judge (Senior Division)-I-cum-A.C.J.M., Dhanbad	a) Civil Judge (Senior Division) b) Jamshedpur c) Jamshedpur
13.	Md. Asif Equbal, Civil Judge (Senior Division)-I-cum-A.C.J.M., Giridih	a) Civil Judge (Senior Division) b) Daltonganj c) Daltonganj
14.	Mr. Sanjiv Kumar Verma, Civil Judge (Senior Division)-I-cum-A.C.J.M., Godda	a) Civil Judge (Senior Division) b) Chatra c) Chatra
15.	Mrs. Neerja Ashri, Civil Judge (Senior Division)-cum-J.M., Bermo at Tenughat (Bokaro)	a) Civil Judge (Senior Division) b) Giridih c) Giridih
16.	Miss Kumari Vaishali Srivastava, Civil Judge (Senior Division), Deoghar	a) Civil Judge (Senior Division) b) Ranchi c) Ranchi

Handwritten signature
26.3.18

17.	Mrs. Kalpana Hazarika, Civil Judge (Senior Division)-cum-J.M., Dhanbad	a) Civil Judge (Senior Division) b) Deoghar c) Deoghar
18.	Mr. Suraj Prakash Thakur, Civil Judge (Sr. Division)-cum-J.M., Dhanbad	a) Civil Judge (Senior Division) b) Bermo at Tenughat c) Bokaro
19.	Mrs. Kashika M. Prasad, Civil Judge (Senior Division)-cum-J.M., Giridih	a) Civil Judge (Senior Division) b) Ranchi c) Ranchi
20.	Mr. Akhilesh Kumar Tiwari, Civil Judge (Senior Division)-cum-J.M., Ranchi	a) Civil Judge (Senior Division) b) Dhanbad c) Dhanbad
21.	Mr. Rajesh Kumar Singh, Civil Judge (Senior Division)-cum-J.M., Ranchi	a) Civil Judge (Senior Division) b) Dhanbad c) Dhanbad

By order of the Court,
Sd/-Ambuj Nath
Registrar General

Memo No. 1424 / Apptt. _____ Dated Ranchi, the 26th March, 2018

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.


Registrar General 26.3.18

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 26th March, 2018

No. 78 / A: The services of Mr. Ram Sharma, Principal Judge, Family Court, Dhanbad are recalled from the State Government and on repatriation to the parent department his services are placed at the disposal of Hon'ble the Acting Chief Justice, High Court of Jharkhand, Ranchi, for his appointment and posting as Member Secretary, SCMS High Court of Jharkhand, Ranchi.


By order of the Court,

Sd/-(Ambuj Nath)

Registrar General

Memo. No. 1427 /Apptt. Dated Ranchi, the 26th March, 2018
XIX (1)/6A/2002

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.


26.3.18
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 26th March, 2018

No. 79 A: The services of Mr. Pravas Kumar Singh, Principal Secretary-cum-Legal Remembrancer, Law (J) Department, Ranchi are recalled from the State Government and on his repatriation to the parent department, he is transferred and posted as Principal District & Sessions Judge, Godda.

By order of the Court

Sd/- Ambuj Nath
Registrar General

Memo No. 1429 / Apptt. _____ Dated Ranchi, the 26th March, 2018

File No. XIX(4)/1/10/ Apptt

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.


Registrar General 26.3.18

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 26th March, 2018

No. 80 A: Mr. Mohammad Shakir, Principal District & Sessions Judge, Godda is hereby transferred and posted as Principal District & Sessions Judge, Bokaro.

By order of the Court
Sd/- Ambuj Nath
Registrar General

Memo No. 1431 / Apptt. _____ Dated Ranchi, the 26th March, 2018

File No. XIX(4)/1/10/ Apptt

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.


Registrar General 26.3.18

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 26th March, 2018

No. 81/A : The following Officers of the rank of District Judges named in Column No.2 of the table given below are transferred and posted at the places, as mentioned in Column No.3 of the table:-

Sl. No.	Name of the Officers with designation and present place of posting	New place of posting on transfer or otherwise
1	2	3
1.	Ms. Babita Prasad, District & Additional Sessions Judge, Bokaro	District & Additional Sessions Judge, Ramgarh
2.	Mr. Manoj Kumar Singh, District & Additional Sessions Judge-cum-Spl. Judge, Anti Corruption Bureau, Chaibasa	Services are being placed separately at the disposal of State Government for appointment and posting as Jt. Secy.-cum-Addl. Legal Remembrancer, Law (J) Dept., Ranchi
3.	Mr. Sanjay Kumar Upadhyay, District & Addl. Sessions Judge, Daltonganj	District & Addl. Sessions Judge, Godda
4.	Mr. Ajit Kumar, District & Addl. Sessions Judge, Deoghar	District & Addl. Sessions Judge, Garhwa
5.	Mr. Lolarak Dubey, District & Additional Sessions Judge, Deoghar	District & Addl. Sessions Judge, Gumla
6.	Mr. Ravi Ranjan, District & Additional Sessions Judge, Deoghar	District & Addl. Sessions Judge, Dhanbad
7.	Mr. Mahendra Prasad, District & Additional Sessions Judge-cum-Spl. Judge, FTC for Offences against Women, Dhanbad	District & Addl. Sessions Judge, Deoghar
8.	Mr. Satya Prakash No. 2, District & Additional Sessions Judge-cum-Spl. Judge, FTC for Offences against Women, Dhanbad	District & Addl. Sessions Judge, Deoghar
9.	Mr. Ravindra Kumar, District & Additional Sessions Judge-cum-Presiding Officer, Commercial Court, Dhanbad	District & Addl. Sessions Judge, Godda
10.	Mr. Niraj Kumar Srivastav, Additional Principal Judge, Additional Family Court, Dhanbad	District & Addl. Sessions Judge, Simdega
11.	Mr. Sachindra Kumar Pandey, District & Additional Sessions Judge-cum-Spl. Judge, CBI, Dhanbad	Additional Judicial Commissioner, Ranchi
12.	Mr. Sanjay Kumar Singh No. 1, District & Additional Sessions Judge-cum-Special Judge, Anti Corruption Bureau, Dhanbad	District & Addl. Sessions Judge, Hazaribagh
13.	Mr. Janardan Singh, District & Additional Sessions Judge-cum-Spl. Judge, CBI, Dhanbad	District & Addl. Sessions Judge, Bokaro
14.	Mr. Surendra Nath Mishra, District & Additional Sessions Judge, Dumka	Additional Judicial Commissioner, Ranchi
15.	Mr. Kamal Nayan Pandey, District & Additional Sessions Judge, Garhwa	District & Addl. Sessions Judge, Dumka
16.	Mr. Kamlesh Kumar Shukla, District & Additional Sessions Judge, Garhwa	District & Addl. Sessions Judge, Sahebganj
17.	Mr. Sunil Kumar Singh No. 2, District & Additional Sessions Judge, Giridih	Additional Judicial Commissioner, Ranchi
18.	Mr. Arvind Kumar Pandey, District & Additional Sessions Judge, Giridih	District & Additional Sessions Judge, Dhanbad
19.	Mr. Dhruva Chandra Mishra, District & Additional Sessions Judge, Godda	District & Addl. Sessions Judge, Giridih
20.	Mr. Anand Prakash, District & Additional Sessions Judge, Godda	District & Addl. Sessions Judge, Daltonganj
21.	Mr. Yashwant Prakash, District & Additional Sessions Judge, Gumla	District & Addl Sessions Judge, Hazaribagh

Handwritten signature/initials in blue ink.

22.	Mr. Om Prakash Pandey No.2, Distt & Addl. Sessions Judge-cum-Spl. Judge, Land Acq., Hazaribagh	District & Additional Sessions Judge, Dhanbad
23.	Mr. Anil Kumar Mishra No. 2, District & Additional Sessions Judge, Hazaribagh	District & Addl. Sessions Judge, Deoghar
24.	Mr. Ashok Kumar No. 2, District & Additional Sessions Judge-cum-Spl. Judge, FTC for Offences against Women, Jamshedpur	District & Additional Sessions Judge, Hazaribagh
25.	Mr. Alok Kumar Dubey, District & Additional Sessions Judge, Ghatshila, (Jamshedpur)	District & Additional Sessions Judge, Dhanbad
26.	Miss Kumari Ranjana Asthana, J.C-cum-Special Judge, CBI (Other than AHD Scam)-cum-Spl. Judge, FTC for Offences against Women, Ranchi	Services are being placed separately at the disposal of State Government for appointment and posting as Additional Principal Judge, Additional Family Court, Dhanbad
27.	Mr. Rajkamal Mishra, Jt. Secy.-cum-Addl. Legal Remembrancer, Law (J) Dept.-cum-Sr. Law Advisor-cum-Addl. Secy., JUVNL, Ranchi	District & Additional Sessions Judge, Dhanbad
28.	Mr. Ram Bachan Singh, District & Additional Sessions Judge, Sahebganj	District & Additional Sessions Judge, Ghatshila (Jamshedpur)
29.	Mr. Ram Babu Gupta, District & Additional Sessions Judge, Simdega	District & Additional Sessions Judge, Giridih
30.	Mr. Shambhu Lal Shaw , Additional Judicial Commissioner-cum-Special Judge, CBI (AHD Scam), Ranchi	District & Additional Sessions Judge, Garhwa
31.	Md. Taufiqul Hassan, Additional Judicial Commissioner-cum-Special Judge, CBI (AHD Scam) Ranchi	District & Additional Sessions Judge, Dumka
32.	Mr. Rizwan Ahmad, District & Additional Sessions Judge-cum-Spl. Judge, Anti Corruption Bureau, Dumka	District & Additional Sessions Judge, Dhanbad

By order of the Court
Sd/- Ambuj Nath
 Registrar General

Memo No. 1439 / **Apptt.** _____ **Dated Ranchi, the 26th March, 2018**

File No. XIX(11)/01/2015/ Apptt

Copy forwarded to the Central Project Co-ordinator, e-Courts Project I/c, High Court of Jharkhand Ranchi with a request to take necessary steps for publishing it in e-Gazette.


 26.3.18
 Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 26TH March, 2018

No. 82 A: In exercise of powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court is pleased to confer upon the Officers named in Column No.2 of the table given below, the powers of a Judicial Magistrate of the 1st Class for the Districts noted against their respective names in Column No.3 of the table.

Further, in exercise of the powers conferred under Sub Section (1) of Section 12 of the Criminal Procedure Code, the Officers named in Column No.2 are appointed as Chief Judicial Magistrate for the Districts noted against their respective names in Column No.3 of the table given below:-

Sl. No.	Name of the officers with designation and present place of posting (with Judgeship/Department).	Name of the District
1	2	3
1.	Mr. Yogesh Kumar, Chief Judicial Magistrate, Giridih	Dumka
2.	Mrs. Garima Mishra, Chief Judicial Magistrate, Hazaribagh	Deoghar
3.	Mr. Gati Krishna Tiwary, Chief Judicial Magistrate, Jamshedpur	Hazaribagh
4.	Mr. Onkar Nath Choudhary Chief Judicial Magistrate, Seraikela	Jamshedpur
5.	Mr. Niraj Kumar Vishwakarma, Civil Judge (Senior Division)-I-cum-A.C.J.M., Ranchi	Seraikela
6.	Mr. Anil Kumar No. 2, Civil Judge (Senior Division)-I-cum-A.C.J.M. Jamshedpur	Giridih

By order of the Court,
Sd/-Ambuj Nath
Registrar General

Memo No. 1441 / Apptt. _____ Dated Ranchi, the 26th March, 2018

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.


26.3.18
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 26th March, 2018

No. 83 A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court has been pleased to confer upon the Officers, named in Column No. 2 of the table given below, the powers of a Judicial Magistrate of the 1st Class for the District noted against their names in Column No. 3 of the table.

Further, in exercise of the powers conferred under Sub Section (2) of Section 12 of the Criminal Procedure Code, the Officers named in Column No.2 are also appointed as Additional Chief Judicial Magistrate for the District mentioned against their names and to vest them with all the powers of a Chief Judicial Magistrate under the Criminal Procedure Code, 1973 (Act 2 of 1974), or under any other law for the time being in force as the High Court may direct, which they will exercise only in the District/Subdivision mentioned against their names in Column No.4.

Sl. No.	Name of the Officers with designation and present place of posting.	Name of the District	Name of the Subdivision
1	2	3	4
1.	Mr. Vijay Kumar Srivastava, Civil Judge (Senior Division)-I-cum-A.C.J.M., Chatra	Ranchi	Ranchi
2.	Mr. Bimlesh Kumar Sahay, Civil Judge (Senior Division)-I-cum-A.C.J.M., Daltonganj	Giridih	Giridih
3.	Mr. Ajay Kumar Singh, Civil Judge (Senior Division)-I-cum-A.C.J.M., Deoghar	Dhanbad	Dhanbad
4.	Mr. Kumar Pawan, Civil Judge (Senior Division)-I-cum-A.C.J.M., Dhanbad	Jamshedpur	Jamshedpur
5.	Md. Asif Equbal, Civil Judge (Senior Division)-I-cum-A.C.J.M., Giridih	Daltonganj	Daltonganj
6.	Mr. Sanjiv Kumar Verma, Civil Judge (Senior Division)-I-cum-A.C.J.M., Godda	Chatra	Chatra
7.	Mrs. Kalpana Hazarika, Civil Judge (Senior Division)-cum-J.M., Dhanbad	Deoghar	Deoghar
8.	Mr. Yogesh Kumar Singh, Civil Judge (Senior Division)-cum-Judicial Magistrate, Hazaribagh	Hazaribagh	Hazaribagh

Yours faithfully,
Sd/-Ambuj Nath
Registrar General

MEMO. NO. 1443 /APPTT. DATED RANCHI, THE 26th March, 2018

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.


26.3.18
Registrar General

HIGH COURT OF JHARKHAND, RANCHI NOTIFICATION

THE 26TH March, 2018

No. 84 A : The Civil Judges (Senior Division) named in Column No. (2) of the table given below are appointed as Civil Judges (Senior Division)-I in the Judgeships to be stationed ordinarily at the places mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judges (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officers concerned unless they are published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officers with Designation and present place of posting (with Judgeship) [UOT/UOP/ on promotion, if any]	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Mr. Vijay Kumar Srivastava, Civil Judge (Senior Division)-I-cum-A.C.J.M., Chatra	a) Civil Judge (Sr. Division) b) Ranchi c) Ranchi	S.C.C. powers of Rs.1500/- within the local limits of Ranchi Munsifi
2.	Mr. Bimlesh Kumar Sahay, Civil Judge (Senior Division)-I-cum-A.C.J.M., Daltonganj	a) Civil Judge (Sr. Division) b) Giridih c) Giridih	S.C.C. powers of Rs.1500/- within the local limits of Giridih Munsifi
3.	Mr. Ajay Kumar Singh, Civil Judge (Senior Division)-I-cum-A.C.J.M., Deoghar	a) Civil Judge (Sr. Division) b) Dhanbad c) Dhanbad	S.C.C. powers of Rs.1500/- within the local limits of Dhanbad Munsifi
4.	Mr. Kumar Pawan, Civil Judge (Senior Division)-I-cum-A.C.J.M., Dhanbad	a) Civil Judge (Sr. Division) b) Jamshedpur c) Jamshedpur	S.C.C. powers of Rs.1500/- within the local limits of Jamshedpur Munsifi
5.	Md. Asif Equbal, Civil Judge (Senior Division)-I-cum-A.C.J.M., Giridih	a) Civil Judge (Sr. Division) b) Daltonganj c) Daltonganj	S.C.C. powers of Rs.1500/- within the local limits of Daltonganj Munsifi
6.	Mr. Sanjiv Kumar Verma, Civil Judge (Senior Division)-I-cum-A.C.J.M., Godda	a) Civil Judge (Sr. Division) b) Chatra c) Chatra	S.C.C. powers of Rs.1500/- within the local limits of Chatra Munsifi
7.	Mrs. Kalpana Hazarika, Civil Judge (Senior Division)-cum-J.M., Dhanbad	a) Civil Judge (Sr. Division) b) Deoghar c) Deoghar	XXXXXX
8.	Mr. Yogesh Kumar Singh, Civil Judge (Senior Division)-cum-Judicial Magistrate, Hazaribagh	a) Civil Judge (Sr. Division) b) Hazaribagh c) Hazaribagh	S.C.C. powers of Rs.1500/- within the local limits of Hazaribagh Munsifi

Yours faithfully,
Sd/- Ambuj Nath
Registrar General

MEMO. NO. 1446/APPTT.

DATED RANCHI, THE 26th March, 2018

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.


26.3.18
Registrar General